

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP-272/2018 in
OA-77/2018
MA-2365/2018**

New Delhi, this the 03rd day of July, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Member(J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Dharam Pal Khatri,
s/o late Sh. Prithvi Singh, aged about 59 years,
station Technical Officer, Group 'B'
resident of Narela, Delhi-40. ... Petitioner

(through Ms. R.K. Mirg)

Versus

1. Anshu Prakash,
Chief Secretary, GNCTD,
Delhi Secretariat, IP Estate, Delhi-1100
2. Sh. Manoj Patida
The Secretary,
Home Department,
GNCT of Delhi,
Delhi Secretariat, IP Estate, Delhi-1100
3. Sh. G.C. Mishra,
The Director,
Delhi Fire Service,
Rajiv Chowk, New Delhi. ... Respondents

(through Ms. Harvinder Oberoi)

ORDER(ORAL)

Hon'ble Mr. Justice Dinesh Gupta, Member(J)

Heard learned counsel for the petitioner and the respondents.

2. Vide order dated 09.0.2018, the respondents were directed to consider the representation made by the applicant and dispose of the same by passing a reasoned and speaking order. In compliance of the said order, the respondents have passed an order dated 23.03.2018. A copy of the same has

already been annexed by the petitioner himself. Learned counsel for the petitioner submits that the respondents have not considered other representations which were also moved before the respondents.

3. From a perusal of the order passed by this Tribunal, it is clear that the respondents were directed to decide the representation of the applicant which they have complied by passing order dated 22.03.2018. Since the respondents have complied with the order of this Tribunal, this CP is closed. Notices issued to the respondents are discharged. However, if the petitioner is not satisfied with the order passed by the respondents, he may take legal remedy available to him.

MA No. 2365/2018 also stands disposed of.

(Praveen Mahajan)
Member (A)

(Justice Dinesh Gupta)
Member (J)

/ns/